Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 14/82-ALC4/2014 **MEETING DATE** : 22.12.2014
But actually held on 07.01.2015

Meeting No. 14/82 of 2014-15, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was schedule for 22.12.2014 but actually held on 07.01.2014 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Ms. Swati Kumari, O/o Dc (MSME)
Shri D.N. Mathur. Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC –III meeting No. 11/82 scheduled for 26.11.2014 but actually held on 01.12.2014 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

1	**Case No.:4/16/82-ALC4/2011**	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

2	**Case No.:47/51/83-ALC1/2011**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/83/050/00944/AM12/	RLA File :09/24/040/00381/AM12/	Lic.No/Date:0910049902 24.11.2011	Defer Date:

Decision : In the light of earlier decision taken by NC in its 32/82 meeting dated 08.11.2011 and in consultation with technical authority present in meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Dipyridamole Extended Release and Acetyl Salicylic Acid Capsules (200mg+	Nos.	1.	DipyridamolePH EUR	2.50 kg

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25mg)				

RA concerned may take further necessary action as per above decision of NC.

3	**Case No.:196/10/82-ALC4/2013**	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00379/AM14/	RLA File :07/24/040/00380/AM12/	Lic.No/Date:0710085024 28.12.2011	Defer Date:22.01.2015

Decision : It was decided to remind the firm to furnish the following information:

1. Technical specifications, % composition (by weight), alongwith specific end use/application and the copy of export order for the export product i.e. Polysocyanate Solution-75% solid may be furnished.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Detailed manufacturing process along with balanced chemical reactions indicating %yield/wastages along with technical justification for wastages at each stage and also on each of the raw material may be furnished.
4. Complete material balance indicating input and output material at each stage of manufacturing process.
5. Details of production of export product under reference and corresponding consumption of raw material in the year 2012-13 and 2013-14 duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
6. Any other relevant information.

The case was deferred for 22.01.2015

4	**Case No.:32/51/83-ALC1/2011**	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/83/050/00929/AM12/	RLA File :03/94/040/00947/AM12/	Lic.No/Date:0310679441 31.01.2012	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

5	**Case No.:4/3/82-ALC4/2012**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00008/AM13/	RLA File :09/24/040/00509/AM12/	Lic.No/Date:0910051114 03.02.2012	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/268/2014-PI(Norms) dated 28.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg

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1-(3-CHLORO PHENYL) PIPERAZINE HCL	1 kg	1.	DIETHANOLAMINE	0.83
		2.	ACETONE	0.64
		3.	MIX XYLENE	0.95

RA may take appropriate action as per the decision of Norms Committee.

6	**Case No.:44/20/82-ALC4/2013**	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01030/AM14/	RLA File :03/94/040/00814/AM12/	Lic.No/Date:0310692029 25.04.2012	Defer Date:22.01.2015
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.01.2015.			

7	**Case No.:30/13/82-ALC4/2012**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

8	**Case No.:18/20/82-ALC4/2013**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01004/AM14/	RLA File :08/24/040/00090/AM13/	Lic.No/Date:0810112511 14.06.2012	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

9	**Case No.:19/1/82-ALC4/2013**	Party Name:CDYMAX (INDIA) PHARMA PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Rejected**
	HQ File :01/82/050/01377/AM13/	RLA File :07/24/040/00317/AM13/	Lic.No/Date:0710091789 06.11.2012	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

10	**Case No.:112/33/82-ALC4/2012**	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01259/AM13/	RLA File :05/24/040/00304/AM13/	Lic.No/Date:0510340033 04.12.2012	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of IPP.			

11	**Case No.:85/31/82-ALC4/2012**	Party Name:SANOFI INDIA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01125/AM13/	RLA File :03/95/040/00465/AM13/	Lic.No/Date:0310717240 14.12.2012	Defer Date:22.01.2015
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/160/2014-PI(Norms) dated 26.11.2014, mentioned that they have examined the case and noted that the firm has stated that they will be importing Clexane 60 mg injection from their group of csompany in France and after carrying out certain relabeling and repacking export the injections to Sri Lanka Govt. Agencies. No wastage claimed. Since there is no manufacturing activity involved except certain relabeling and repacking. It was decided to advise the firm to take NOC from DCGI. The case was deferred for 22.01.2015.			

12	**Case No.:165/33/82-ALC4/2012**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01312/AM13/	RLA File :08/24/040/00257/AM13/	Lic.No/Date:0810117317 02.01.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the firm a copy of Master batch Formula duly certified by Quality – Control In charge. The case was deferred for 22.01.2015			

13	**Case No.:13/12/82-ALC4/2013**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00437/AM14/	RLA File :09/24/040/00495/AM13/	Lic.No/Date:0910054735 09.01.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

14	**Case No.:2/30/82-ALC4/2012**	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01038/AM13/	RLA File :05/24/040/00389/AM13/	Lic.No/Date:0510343975 23.01.2013	Defer Date:22.01.2015
	Decision : Copy of application has been already sent to Department of Pharmaceuticals. The case is deferred for 22.01.2015.			

15	**Case No.:9/4/82-ALC4/2013**	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00050/AM14/	RLA File :03/94/040/00945/AM13/	Lic.No/Date:0310722715 01.02.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

16	**Case No.:151/33/82-ALC4/2012**	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01298/AM13/	RLA File :05/23/040/00459/AM13/	Lic.No/Date:0510345208 07.02.2013	Defer Date:22.01.2015

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	Decision : It was decided to defer the case for 22.01.2015 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.

17	**Case No.:7/3/82-ALC4/2013**	Party Name:WOCKHARDT LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00040/AM14/	RLA File :03/95/040/00886/AM13/	Lic.No/Date:0310723636 11.02.2013	Defer Date:22.01.2015
	Decision : It was decided to send a copy of application again to DCGI for their comments. The case was deferred for 22.01.2015			

18	**Case No.:4/4/82-ALC4/2013**	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00045/AM14/	RLA File :03/95/040/00880/AM13/	Lic.No/Date:0310724136 14.02.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Chemicals and Petrochemicals.			

19	**Case No.:79/1/82-ALC4/2013**	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01437/AM13/	RLA File :05/24/040/00420/AM13/	Lic.No/Date:0510346353 18.02.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of IPP.			

20	**Case No.:31/8/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00162/AM14/	RLA File :09/24/040/00537/AM13/	Lic.No/Date:0910055106 19.02.2013	Defer Date:22.01.2015
	Decision : It was decided to give last reminder to the firm to furnish the following technical details: • Complete technical details as per Appendix -33 including % Yield on molar basis for each step and solvent Recovery etc. • Past Production vis-à-vis Actual consumption of raw materials duly certified by Central Excise Authorities. The case was deferred for 22.01.2015.			

21	**Case No.:57/10/82-ALC4/2013**	Party Name:BIOLOGICAL E LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00240/AM14/	RLA File :09/24/040/00606/AM13/	Lic.No/Date:0910055420 19.03.2013	Defer Date:22.01.2015
	Decision : It was decided to give last reminder to the firm to furnish copy of Batch production record of complete Manufacturing process (up stream, down stream, formulation, filling etc.) showing quantities and use of import inputs". The case was deferred for 22.01.2015			

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22	**Case No.:6/10/82-ALC4/2013**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Reject**
	HQ File :01/82/050/00189/AM14/	RLA File :05/24/040/00480/AM13/	Lic.No/Date:0510350030 22.03.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders..			

23	**Case No.:33/2/82-ALC4/2013**	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01480/AM13/	RLA File :05/24/040/00481/AM13/	Lic.No/Date:0510350279 26.03.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Chemicals and Petrochemicals.			

24	**Case No.:71/4/82-ALC4/2013**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00112/AM14/	RLA File :24/24/040/00001/AM14/	Lic.No/Date:2410038645 09.04.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

25	**Case No.:120/10/82-ALC4/2013**	Party Name:MEHTA API PVT LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00303/AM14/	RLA File :03/95/040/00020/AM14/	Lic.No/Date:0310730905 09.04.2013	Defer Date:22.01.2015
	Decision : Reply received from the firm and sent to Department of Pharmaceuticals for their comments. The case is deferred for 21.04.2015			

26	**Case No.:43/10/82-ALC4/2013**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00226/AM14/	RLA File :09/24/040/00017/AM14/	Lic.No/Date:0910055800 19.04.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the firm a copy of Certificate of analysis from foreign Supplier. The case is deferred for 22.01.2015.			

27	**Case No.:18/7/82-ALC4/2014**	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00662/AM15/	RLA File :09/24/040/00624/AM13/	Lic.No/Date:0910055914 02.05.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

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28	**Case No.:6/7/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00650/AM15/	RLA File :09/24/040/00043/AM14/	Lic.No/Date:0910055932 03.05.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

29	**Case No.:157/10/82-ALC4/2013**	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Reject.**
	HQ File :01/82/050/00340/AM14/	RLA File :03/95/040/00098/AM14/	Lic.No/Date:0310733961 10.05.2013	Defer Date:22.12.2014
	Decision : It was decided to withdraw the case as the export item is Non-infringing.			

30	**Case No.:2/5/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00120/AM14/	RLA File :09/24/040/00023/AM14/	Lic.No/Date:0910055979 10.05.2013	Defer Date:22.01.2015
	Decision : It was decided to remind the firm to furnish the following information: 1. Complete technical details as per Appendix 33 2. Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities. The case was deferred for 22.01.2015			

31	**Case No.:20/7/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00664/AM15/	RLA File :09/24/040/00041/AM14/	Lic.No/Date:0910056000 15.05.2013	Defer Date:22.01.20105
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments and deferred the case for 21.01.2015.			

32	**Case No.:10/7/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00654/AM15/	RLA File :09/24/040/00059/AM14/	Lic.No/Date:0910056003 16.05.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the firm Copy of relevant DML for the export product. The case was deferred for 22.01.2015.			

33	**Case No.:11/7/82-ALC4/2014**	Party Name:SRINIPHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00655/AM15/	RLA File :09/24/040/00062/AM14/	Lic.No/Date:0910056024 17.05.2013	Defer Date:

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Decision : In the light of written comments received from Department of Pharmaceuticals, it was decided t ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Valacyclovir Hydrochloride Monohydrate	1 kg	1.	Carbobenzyloxy-L-Valine (CBZ-L-Valine)	1.1824 kg
		2.	N,N-Dicyclohexylcarbodiimide (DCC)	1.061 kg
		3.	4-Dimethyl amino pyridine (DMAP)	0.028 kg
		4.	Dimethyl Formamide	3.515 kg
		5.	Acyclovir	0.758 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:52/13/82-ALC4/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00528/AM14/	RLA File :07/24/040/00039/AM14/	Lic.No/Date:0710095454 17.05.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product
VIZULIZE MOISTURIZING AND COMFORT EYE DROPS

Sl. No.	Import Item	For Export of 1 No. Bottle			
		Export Item No. 1	Export Item No. 2	Export Item No. 3	Export Item No. 4
1	SOFT BOTTLE 7906/0007	Relevant as per packing policy			
2	WHITE CAP 8417/0001				
3	DROPPER 6049/0001				
4	SODIUM HYALURONATE	0.01 gm	0.03 gm	N.A.	N.A

RA concerned may take further necessary action as per above decision of NC.

	Case No.:8/7/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
35	HQ File :01/82/050/00652/AM15/	RLA File :09/24/040/00049/AM14/	Lic.No/Date:0910056039 17.05.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/503/2013-PI(Norms) dated 21.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1

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as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
DOXOFYLLINE	1 kg	1.	THEOPHYLLINE	0.80
		2.	CHLOROACETAL DEHYDE DIMETHYL ACETAL	0.80
		3.	POTASSIUM CARBONATE	0.61
		4.	METHANOL	0.63
		5.	DIMETHYL FORMAMIDE	0.40

RA may take appropriate action as per the decision of Norms Committee.

36	**Case No.:12/7/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00656/AM15/	RLA File :09/24/040/00060/AM14/	Lic.No/Date:0910056017 17.05.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 18/82 meeting dated 19.12.2013 and in consultation with technical authority present in meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Item of Export	Quantity	Sl. No	Item of Import	Quantity allowed kg/kg
EMO-7 (OR) 2-(CHLOROMETHYL)-4-METHOXY-3,5-DIMETHYLPYRIDINE OR (2-CHLORO METHYL 3,5-DIMETHYL 4 METHOXY PYRIDINE HCL)	1 kg	1.	3,5 LUTIDINE	1.04
		2.	METHYLENE CHLORIDE	0.92
		3.	N-HEXANE	0.65
		4.	METHANOL	4.14
		5.	CAUTIC SODA FLAKES	1.55
		6.	TOLUENE	7.83
		7.	THIONYL CHLORIDE	0.80
		8.	ACETONE	0.50
		9.	AMMONIUM PER SULPHATE	1.80

RA may take appropriate action as per the decision of Norms Committee.

37	**Case No.:14/6/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00416/AM15/	RLA File :09/24/040/00065/AM14/	Lic.No/Date:0910056109 23.05.2013	Defer Date:22.01.2015

Decision : It was decided to call from the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 22.01.2015.

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38	**Case No.:12/20/82-ALC4/2013**	Party Name:GLANDPHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Defferedan Re-indexed**
	HQ File :01/82/050/00998/AM14/	RLA File :09/24/040/00061/AM14/	Lic.No/Date:0910056108 23.05.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 22.01.2015			

39	**Case No.:207/10/82-ALC4/2013**	Party Name:CHIRAG ENTERPRISE	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00390/AM14/	RLA File :24/24/040/00008/AM14/	Lic.No/Date:2410038996 27.05.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments Petrochemical Division of Department of C&PC			

40	**Case No.:71/10/82-ALC4/2013**	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00254/AM14/	RLA File :22/24/040/00016/AM14/	Lic.No/Date:2210013890 28.05.2013	Defer Date:

Decision: Committee considered the case as per agenda and in consultation with technical authority present in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
Cefalexin Capsule BP 500mg (each hard gelatin capsule contain: Cefalexin Monohydrate BP equivalent to Anhydrous Cefalexin 500mg) packed in 40000 Boxes	Numbers	1.	Cefalexin Monohydrate IP	500 mg/500 mg capsule

RA may take appropriate action as per the decision of Norms Committee.

41	**Case No.:133/14/82-ALC4/2013**	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00718/AM14/	RLA File :03/94/040/00537/AM13/	Lic.No/Date:0310736138 30.05.2013	Defer Date:22.01.2015

Decision : It was decided to call the following information from the firm :
1. Complete technical details as per Appendix 33
2. Past production vis-à-vis actual consumption of input duly certified by Central Excise Authorities.

The case was deferred for 22.01.2015

42	**Case No.:96/10/82-ALC4/2013**	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:approved**

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	HQ File :01/82/050/00279/AM14/	RLA File :08/24/040/00085/AM14/	Lic.No/Date:0810121573 31.05.2013	Defer Date:
	Decision: Committee considered the case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

43	**Case No.:40/12/82-ALC4/2013**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00464/AM14/	RLA File :09/24/040/00113/AM14/	Lic.No/Date:0910056355 17.06.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

44	**Case No.:22/12/82-ALC4/2013**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00446/AM14/	RLA File :03/94/040/00197/AM14/	Lic.No/Date:0310738404 20.06.2013	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

45	**Case No.:203/10/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00386/AM14/	RLA File :04/24/040/00064/AM14/	Lic.No/Date:0410147556 27.06.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

46	**Case No.:204/10/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00387/AM14/	RLA File :04/24/040/00065/AM14/	Lic.No/Date:0410147559 27.06.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders			

47	**Case No.:64/13/82-ALC4/2013**	Party Name:EAGLE CHEMICAL WORKS	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00540/AM14/	RLA File :03/94/040/00019/AM14/	Lic.No/Date:0310740489 05.07.2013	Defer Date:22.01.2015
	Decision : It was decided to remind the firm to furnish the following technical details: Complete technical details as per Appendix 33. Copy of technical literature in support of yield envisaged in the process past production vis-a-vis Actual consumption of all inputs duly certified by Central Excise Authorities.			

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	The case was deferred for 22.01.2015.

48	**Case No.:41/13/82-ALC4/2013**	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00517/AM14/	RLA File :05/23/040/00056/AM14/	Lic.No/Date:0510359156 09.07.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

49	**Case No.:28/13/82-ALC4/2013**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00504/AM14/	RLA File :05/24/040/00114/AM14/	Lic.No/Date:0510360180 18.07.2013	Defer Date:22.01.2015
	Decision : It was decided to request the firm to furnish a copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 22.01.2015.			

50	**Case No.:46/14/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00631/AM14/	RLA File :09/24/040/00185/AM14/	Lic.No/Date:0910056909 25.07.2013	Defer Date:22.01.2015
	Decision : It was decided to send a copy of application again to department of Pharmaceutical for their comments. The case was deferred for 22.01.2015.			

51	**Case No.:43/12/82-ALC4/2013**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00467/AM14/	RLA File :52/24/040/00015/AM14/	Lic.No/Date:5210040038 30.07.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

52	**Case No.:61/14/82-ALC4/2013**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Rejected**
	HQ File :01/82/050/00646/AM14/	RLA File :09/24/040/00206/AM14/	Lic.No/Date:0910057007 02.08.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

53	**Case No.:22/13/82-ALC4/2013**	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Rejected**
	HQ File :01/82/050/00498/AM14/	RLA File :05/24/040/00171/AM14/	Lic.No/Date:0510362268 07.08.2013	Defer Date:

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	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.

54	**Case No.:10/17/85-ALC3/2013**	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/85/050/00113/AM14/	RLA File :07/24/040/00150/AM14/	Lic.No/Date:0710097664 22.08.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the acopy of Drug Manufacturing Licence for the export product. The case was deferred for 22.01.2015.			

55	**Case No.:47/14/82-ALC4/2013**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00632/AM14/	RLA File :09/24/040/00251/AM14/	Lic.No/Date:0910057280 22.08.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

56	**Case No.:4/4/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00252/AM15/	RLA File :04/24/040/00107/AM14/	Lic.No/Date:0410148932 23.08.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/369/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:-

Export Product

PAROXETINE TABLETS

S.NO.	Import Items	For export of 1 Million**Tablets** (Quantity in kg)		
		10 mg Tablets	**20 mg Tablets**	**30 mg Tablets**
1	PAROXETINE HCL	11.10	22.20	33.30

RA concerned may take further necessary action as per above decision of NC

57	**Case No.:116/14/82-ALC4/2013**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00701/AM14/	RLA File :03/95/040/00215/AM14/	Lic.No/Date:0310747079 27.08.2013	Defer Date:22.01.2015

Decision :it was decided to call from the firm following information:

I) Complete description of export product showing the content of API in the Injection, and

II) Copy of relevant DML along with the list of approved items.

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	The case was deferred for 22.01.2015.

58	**Case No.:53/14/82-ALC4/2013**	Party Name:STERILE INDIA PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00638/AM14/	RLA File :05/24/040/00203/AM14/	Lic.No/Date:0510364653 05.09.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

59	**Case No.:2/12/82-ALC4/2013**	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00426/AM14/	RLA File :13/24/040/00022/AM14/	Lic.No/Date:1310044274 09.09.2013	Defer Date:
	Decision :: It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

60	**Case No.:56/14/82-ALC4/2013**	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00641/AM14/	RLA File :13/24/040/00021/AM14/	Lic.No/Date:1310044273 09.09.2013	Defer Date:
	Decision :: It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

61	**Case No.:33/16/82-ALC4/2013**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00846/AM14/	RLA File :09/24/040/00278/AM14/	Lic.No/Date:0910057537 12.09.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

62	**Case No.:63/17/82-ALC4/2013**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00925/AM14/	RLA File :09/24/040/00261/AM14/	Lic.No/Date:0910057546 13.09.2013	Defer Date:22.01.2015
	Decision : It was decided to send a copy for application to Department of Pharmaceuticals for their comments. The case is deferred for 22.01.2015			

63	**Case No.:35/15/82-ALC4/2013**	Party Name:KOPRAN LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00797/AM14/	RLA File :03/94/040/00472/AM14/	Lic.No/Date:0310749439 13.09.2013	Defer Date:22.01.2015

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	Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.01.2015.

64	**Case No.:151/14/82-ALC4/2013**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00736/AM14/	RLA File :03/95/040/00432/AM14/	Lic.No/Date:0310749651 16.09.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

65	**Case No.:18/4/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00266/AM15/	RLA File :04/24/040/00137/AM14/	Lic.No/Date:0410150092 19.09.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

66	**Case No.:21/19/82-ALC4/2013**	Party Name:GOPALDAS VISRAM & CO.LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00966/AM14/	RLA File :03/94/040/00502/AM14/	Lic.No/Date:0310751325 26.09.2013	Defer Date:22.01.2015
	Decision : it was decided to remind the firm to furnish following technical details : 1. Export should be in No. Of Bottles and not in kgs. 2. The import item should match the description and type given in DML and be supported by Supplier`s Brochure. 3. Net content of Cod Liver Oil (Type B), Both in quantitative and volumetic term, in each bottle of 170 m. 4. Copy of technical literature in support of density of import item. COA from foreign supplier may be given. The case was deferred for 22.01.2015.			

67	**Case No.:46/17/82-ALC4/2013**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00908/AM14/	RLA File :09/24/040/00288/AM14/	Lic.No/Date:0910057784 01.10.2013	Defer Date:22.22.01.2015
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 and (ii) past production vis-avis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 22.01.2015.			

68	**Case No.:48/17/82-ALC4/2013**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910057785	Defer

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	:01/82/050/00910/AM14/	:09/24/040/00287/AM14/	01.10.2013	Date:22.01.201
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33 and (ii) past production vis-avis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 22.01.2015.			

69	**Case No.:39/16/82-ALC4/2013**	Party Name:SANMAR SPECIALITY CHEMICALS LIMITED,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00852/AM14/	RLA File :04/24/040/00146/AM14/	Lic.No/Date:0410150519 03.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

70	**Case No.:26/17/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00888/AM14/	RLA File :09/24/040/00302/AM14/	Lic.No/Date:0910057816 04.10.2013	Defer Date:22.01.2015
	Decision : It was decided remind the firm to furnish following technical details : i) Molecular weight of each reactant and output product at each step of manufacturing process. ii) Yield claimed by the firm appears to be very low. Copy of Technical Literature /Patent may be furnished in support of yield, claimed. iii) Past production vis-a-vis actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 22.01.2015.			

71	**Case No.:137/23/82-ALC4/2013**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/01184/AM14/	RLA File :03/95/040/00454/AM14/	Lic.No/Date:0310753231 11.10.2013	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

72	**Case No.:37/17/82-ALC4/2013**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00899/AM14/	RLA File :09/24/040/00316/AM14/	Lic.No/Date:0910057908 11.10.2013	Defer Date:22.01.2015
	Decision : it was decided remind the firm to furnish following information: I) Stepwise % yield on molar basis alongwith copy of technical literature in support of yield envisaged and molar ratio of Diethanolamine, and II) Past production vis-a-vis Actual consumption of Input duly certified by Central Excise Authorities in respect of another Advance authorization taken by Matrix in 2010-11. The case was deferred for 22.01.2015			

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73	**Case No.:17/4/82-ALC4/2014**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00265/AM15/	RLA File :03/95/040/00563/AM14/	Lic.No/Date:0310754049 17.10.2013	Defer Date:22.01.2015
	Decision : It was decided to call following technical details from the firm viz:- (a) Complete technical details as per Appendix-33 (b) % content of Buffering Agent in Export Product. The case is deferred for 22.01.2015.			

74	**Case No.:17/24/82-ALC4/2013**	Party Name:EYTAN LABS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01216/AM14/	RLA File :09/24/040/00355/AM14/	Lic.No/Date:0910057998 24.10.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

75	**Case No.:48/4/82-ALC4/2014**	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00296/AM15/	RLA File :03/95/040/00571/AM14/	Lic.No/Date:0310755274 24.10.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

76	**Case No.:138/23/82-ALC4/2013**	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01185/AM14/	RLA File :03/95/040/00599/AM14/	Lic.No/Date:0310755504 25.10.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the firm copy of DML (Drug Manufacturing Licence), and copy of Master Batch Formula duly authenticated by Quality Control Incharge. The case was deferred for 22.01.2015.			

77	**Case No.:3/24/82-ALC4/2013**	Party Name:SANZYME LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01202/AM14/	RLA File :09/24/040/00295/AM14/	Lic.No/Date:0910058014 25.10.2013	Defer Date:22.01.2015
	Decision : It was decided to send a copy of application to Department of Biotechnology. The case is deferred for 22.01.2015.			

78	**Case No.:36/19/82-ALC4/2013**	Party Name:SOHAM ORGANICS PVT LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00981/AM14/	RLA File :31/83/040/00124/AM14/	Lic.No/Date:3110060943 29.10.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case			

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	was deferred for 22.01.2015.

79	**Case No.:78/23/82-ALC4/2013**	Party Name:AMI ORGANICS PVT LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01125/AM14/	RLA File :52/24/040/00031/AM14/	Lic.No/Date:5210040368 31.10.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC			

80	**Case No.:19/24/82-ALC4/2013**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:approved**
	HQ File :01/82/050/01218/AM14/	RLA File :09/24/040/00382/AM14/	Lic.No/Date:0910058170 08.11.2013	Defer Date:
	Decision : It was decided to withdraw, as the case was already approved in 11/82 meeting dated 26.11.2014.			

81	**Case No.:26/24/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01225/AM14/	RLA File :09/24/040/00392/AM14/	Lic.No/Date:0910058221 13.11.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 22.01.2015			

82	**Case No.:28/24/82-ALC4/2013**	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01227/AM14/	RLA File :09/24/040/00396/AM14/	Lic.No/Date:0910058239 18.11.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the firm following information: (a) Certificate of Analysis from Foreign supplier for the relevant consignment of imported crude product. (b) COA of Export product as per shipping Bill/Purchase Order. The case is deferred for 12.01.2015			

83	**Case No.:140/23/82-ALC4/2013**	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01187/AM14/	RLA File :03/95/040/00495/AM14/	Lic.No/Date:0310758627 21.11.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

84	**Case No.:101/23/82-ALC4/2013**	Party Name:ACEBRIGHT (INDIA) PHARMA PVT LTD,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01148/AM14/	RLA File :07/24/040/00269/AM14/	Lic.No/Date:0710099923 25.11.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.01.2015.			

85	**Case No.:20/24/82-ALC4/2013**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01219/AM14/	RLA File :09/24/040/00405/AM14/	Lic.No/Date:0910058310 25.11.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 22.01.2015			

86	**Case No.:77/23/82-ALC4/2013**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/01124/AM14/	RLA File :04/24/040/00183/AM14/	Lic.No/Date:0410152258 27.11.2013	Defer Date:22.01.2015
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

87	**Case No.:104/23/82-ALC4/2013**	Party Name:PCL OIL & SOLVENTS LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01151/AM14/	RLA File :05/24/040/00201/AM14/	Lic.No/Date:0510372321 29.11.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

88	**Case No.:112/23/82-ALC4/2013**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01159/AM14/	RLA File :08/24/040/00387/AM14/	Lic.No/Date:0810126887 04.12.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals. (Reply of DL received and sent to Department of Pharmaceuticals).			

89	**Case No.:18/23/82-ALC4/2013**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01065/AM14/	RLA File :03/95/040/00712/AM14/	Lic.No/Date:0310760768 05.12.2013	Defer Date:22.01.2015
	Decision : It was decided tocall following technical details from the firm viz:- (a) Complete technical details as per Appendix-33 (b) % content of Buffering Agent in Export Product. The case is deferred for 22.01.2015.			

90	**Case No.:146/23/82-**	Party Name:CHIRAG	Meet No/Date:14/82-	**Status:Deffered**

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	ALC4/2013	ENTERPRISE	ALC4/2014 22.12.2014	**and Re-indexed**
	HQ File :01/82/050/01193/AM14/	RLA File :24/24/040/00022/AM14/	Lic.No/Date:2410040396 06.12.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22..01.2015 for comments of Petro chemical Division of Department of C&PC.			

91	**Case No.:4/5/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00321/AM15/	RLA File :04/24/040/00198/AM14/	Lic.No/Date:0410152693 06.12.2013	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/369/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

PAROXETINE TABLETS

S.NO.	Import Items	For export of 1 Million **Tablets** (Quantity in kg)	
		20 mg Tablets	**40 mg Tablets**
1	PAROXETINE HCL	22.20	44.40

RA concerned may take further necessary action as per above decision of NC

92	**Case No.:47/4/82-ALC4/2014**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00295/AM15/	RLA File :09/24/040/00433/AM14/	Lic.No/Date:0910058477 06.12.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

93	**Case No.:141/3/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00145/AM15/	RLA File :09/24/040/00418/AM14/	Lic.No/Date:0910058567 12.12.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

94	**Case No.:9/23/82-ALC4/2013**	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01056/AM14/	RLA File :03/95/040/00434/AM14/	Lic.No/Date:0310761637 12.12.2013	Defer Date:22.01.2015

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Decision : It was decided to remind the firm to furnish the following information:

1. Separate weight of DI Ethylene Glycol, Fibres Glass String / Rope and Aluminium can in one number of final one number of export product i.e. AL cans with components may be furnished along with the copy of the export order.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export product may be indicated.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. Complete material balance indicating input and output material at each stage of manufacturing process.
5. Standard /Authentic technical literature in support of the raw material requirement formulation for the manufacture of export product.
6. You have applied for the import of aluminium foil/sheets as 1.30 kg/kg content in the Aluminium can which seems to be on gross weight basis and not on net content basis. The details of production of Aluminium cans and corresponding consumption of Aluminium foil/sheets may be furnished for the year 2012-13 and 2013-14.
7. The commercial sale value of the aluminium sheets scrap generated in the process may be furnished along with the documentary evidence. In addition, earlier NC decision for the import of Aluminium foil/sheets against the export of Aluminium can for your similar export product may also be furnished.
8. Details of production of export product under reference and corresponding consumption of raw material in the year 2011-12 and 2012-13 (April to December) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.
9. Any other relevant information.

The case was deferred for 22.01.2015.

95	**Case No.:115/23/82-ALC4/2013**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01162/AM14/	RLA File :05/23/040/00365/AM14/	Lic.No/Date:0510373480 13.12.2013	Defer Date:22.01.2015

Decision : It was decided remind the firm to furnish following technical details from the firm viz:-

(a) % content of Tabersonine in the imported seeds and its % recovery in each step.
(b) Content of other bye-products in the seeds, their % recovery and value.
(c) Copy of technical literature in support of (a) and (b).
(d) Past production of Vinpocetinevis-avis Actual consumption of imported seeds for last 3 years duly certified by Central Excise Authorities.

The case is deferred for 22.01.2015.

96	**Case No.:139/3/82-ALC4/2014**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00143/AM15/	RLA File :09/24/040/00441/AM14/	Lic.No/Date:0910058595 13.12.2013	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

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	Case No.:7/18/82-ALC4/2013	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00942/AM14/	RLA File :08/24/040/00400/AM14/	Lic.No/Date:0810127123 16.12.2013	Defer Date:

97

Decision : In the light of earlier decision taken by NC in its 10/82 meeting date 12.11.2014, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Amoxicillin and Clavulanate Potassium Tablet USP 625 mg	1 kg	1	Potassium Clavulanate Diluted IP with Microcrystalline Cellulose (1:1)	300.90 mg/625 mg tablet

RA concerned may take further necessary action as per above decision of NC.

	Case No.:85/23/82-ALC4/2013	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01132/AM14/	RLA File :56/24/040/00033/AM14/	Lic.No/Date:5610003400 20.12.2013	Defer Date:22.01.2015

98

Decision : Department of Pharmaceuticals vide their OM No. 35011/160/2014-PI(Norms) dated 26.11.2014, has mentioned that they have examined the case and stated that the firm has applied 64.92% wastage on LDPE granules and 23% wastage on craft paper on the net requirement. No API/RM raw materials and applied for import. It was decided to take a decision on the relevant grade / specification of packing inputs as per packing policy.
The case was deferred for 22.01.2015.

	Case No.:11/3/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00015/AM15/	RLA File :07/24/040/00318/AM14/	Lic.No/Date:0710100791 23.12.2013	Defer Date:22.01.2015

99

Decision : It was decided to call from the firm the following technical details:
i) Complete set of application
ii) Pack size of oral suspension.
iii) DML for export items showing composition of each export

The case was deferred for 22.01.2015.

100	**Case No.:142/3/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00146/AM15/	RLA File :09/24/040/00439/AM14/	Lic.No/Date:0910058708 24.12.2013	Defer Date:22.01.2015

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	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

101	**Case No.:144/3/82-ALC4/2014**	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00148/AM15/	RLA File :09/24/040/00471/AM14/	Lic.No/Date:0910058728 26.12.2013	Defer Date:

Decision : In the light of earlier decision taken by NC in its 21/82 meeting dated 04.10.2012 and in consultation with technical authority present in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed Kg/kg
Valacyclovir Hydrochloride Monohydrate	1 kg	1.	Carbobenzyloxy-L-Valine (CBZ-L-Valine)	1.1824
		2.	N,N-Dicyclohexylcarbodiimide (DCC)	1.061
		3.	4-Dimethyl amino pyridine (DMAP)	0.028
		4.	Dimethyl Formamide	3.515
		5.	Acyclovir	0.758
		6.	Palladium Sponge	0.0032

RA may take appropriate action as per the decision of Norms Committee.

102	**Case No.:38/4/82-ALC4/2014**	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00286/AM15/	RLA File :03/94/040/00796/AM14/	Lic.No/Date:0310763559 27.12.2013	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

103	**Case No.:48/23/82-ALC4/2013**	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01095/AM14/	RLA File :03/94/040/00719/AM14/	Lic.No/Date:0310763628 30.12.2013	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.

104	**Case No.:22/3/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00026/AM15/	RLA File :09/24/040/00485/AM14/	Lic.No/Date:0910058787 31.12.2013	Defer Date:22.01.2015

Decision : It was decided to call from the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 22.01.2015

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105	**Case No.:88/3/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00092/AM15/	RLA File :09/24/040/00451/AM14/	Lic.No/Date:0910058792 31.12.2013	Defer Date:22.01.2015
	Decision : It was decided to call from the firm following information:- (a) % yield on molar basis for each step of manufacturing process (b) Requirement and Recovery of solvent of each step. (c) Copy of technical literature in support of yields envisaged in the process. (d) Past production vis-a-vis Actual consumption of Input duly certified by Central Excise Authorities The case was deferred for 22.01.2015			

106	**Case No.:2/2/82-ALC4/2014**	Party Name:SAFECON LIFESCIENCES	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00004/AM15/	RLA File :61/24/040/00033/AM14/	Lic.No/Date:6110001120 31.12.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

107	**Case No.:244/3/82-ALC4/2014**	Party Name:SAFECON LIFESCIENCES	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00248/AM15/	RLA File :61/24/040/00023/AM14/	Lic.No/Date:6110001119 31.12.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for commentss of Department of Pharmaceuticals.			

108	**Case No.:55/23/82-ALC4/2013**	Party Name:SATYAJIT CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01102/AM14/	RLA File :03/95/040/00791/AM14/	Lic.No/Date:0310763764 31.12.2013	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

109	**Case No.:53/23/82-ALC4/2013**	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01100/AM14/	RLA File :03/94/040/00744/AM14/	Lic.No/Date:0310764365 02.01.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

110	**Case No.:38/3/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:5610003472	Defer

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	:01/82/050/00042/AM15/	:56/24/040/00036/AM14/	02.01.2014	Date:22.01.2015
	Decision : Department of Pharmaceuticals vide their OM No. 35011/160/2014-PI(Norms) dated 26.11.2014, has mentioned that they have examined the case and stated that the firm has applied 64.92% wastage on LDPE granules and 23% wastage on craft paper on the net requirement. No API/RM raw materials and applied for import. It was decided to take a decision on the relevant grade / specification of packing inputs as per packing policy. The case was deferred for 22.01.2015.			

111	**Case No.:118/3/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00122/AM15/	RLA File :56/24/040/00035/AM14/	Lic.No/Date:5610003471 02.01.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

112	**Case No.:186/3/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00190/AM15/	RLA File :09/24/040/00484/AM14/	Lic.No/Date:0910058825 06.01.2014	Defer Date:22.01.2015
	Decision :It was decided to request the firm to furnish the following technical details: • Complete technical details as per Appendix -33 showing % Yield on molar basis. • Requirement and recovery of solvent of each stage. • Past Production vis-à-vis Actual consumption of inputs duly certified by Central Excise Authorities. The case was deferred for 22.01.2015.			

113	**Case No.:2/22/82-ALC4/2013**	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/01045/AM14/	RLA File :09/24/040/00503/AM14/	Lic.No/Date:0910058842 07.01.2014	Defer Date:

Decision : Committee considered the case as per written comments of department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
2-Mercapto-5-(1-Pyrrolyl) Benzimidazole	1 kg	1	2,5-Dimethoxy Tetrahydrofuran	1.88

RA concerned may take further necessary action as per above decision of NC.

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114	**Case No.:116/3/82-ALC4/2014**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00120/AM15/	RLA File :09/24/040/00402/AM14/	Lic.No/Date:0910058840 07.01.2014	Defer Date:22.01.2015

Decision : Committee considered the case as per written comments of department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
4-FLUORO-a-2-METHYL-1-OXOPROPYL)-g-OXO-N-B-DIPHENYL BENAENE BUTANEAMIDE (DIKETONE INTERMEDIATE FOR ATORVASTATIN)DKT-3	1 kg	1	FLUOROBENZENE	0.58
		2.	METHYL ISO BUTYRYL ACETATE (MIBA)	0.80
		3.	POTASSIUM CARBONATE	1.00

RA concerned may take further necessary action as per above decision of NC.

115	**Case No.:180/3/82-ALC4/2014**	Party Name:VISION DRUGS PVT LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00184/AM15/	RLA File :09/24/040/00426/AM14/	Lic.No/Date:0910058839 07.01.2014	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

116	**Case No.:203/3/82-ALC4/2014**	Party Name:VINS BIOPRODUCTS LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00207/AM15/	RLA File :09/24/040/00362/AM14/	Lic.No/Date:0910058863 08.01.2014	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2s015 for comments of Department of Pharmaceuticals.

117	**Case No.:200/3/82-ALC4/2014**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00204/AM15/	RLA File :07/24/040/00333/AM14/	Lic.No/Date:0710101186 08.01.2014	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

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118	**Case No.:134/3/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Rejected**
	HQ File :01/82/050/00138/AM15/	RLA File :04/24/040/00226/AM14/	Lic.No/Date:0410154220 13.01.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

119	**Case No.:196/3/82-ALC4/2014**	Party Name:ARUDAA VIS LABS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00200/AM15/	RLA File :04/24/040/00219/AM14/	Lic.No/Date:0410154292 15.01.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

120	**Case No.:40/4/82-ALC4/2014**	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00288/AM15/	RLA File :03/95/040/00805/AM14/	Lic.No/Date:0310766431 16.01.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

121	**Case No.:202/3/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00206/AM15/	RLA File :56/24/040/00041/AM14/	Lic.No/Date:5610003580 16.01.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

122	**Case No.:103/3/82-ALC4/2014**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00107/AM15/	RLA File :03/94/040/00942/AM14/	Lic.No/Date:0310767119 21.01.2014	Defer Date:22.01.2015
	Decision : it was decided to call from the firm following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A 2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 22.01.2015.			

123	**Case No.:12/21/82-ALC4/2013**	Party Name:KUDOS CHEMIE LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01042/AM14/	RLA File :22/21/040/00096/AM14/	Lic.No/Date:2210014544 23.01.2014	Defer Date:22.01.2015

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	Decision : It was decided to send a copy of application again to Department of Pharmaceuticals for their comments. The case was deferred for 22.01.2015

124	**Case No.:187/3/82-ALC4/2014**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00191/AM15/	RLA File :05/23/040/00413/AM14/	Lic.No/Date:0510376990 24.01.2014	Defer Date:22.01.2015
	Decision : It was decided remind the firm to furnish following technical details from the firm viz:- (a) % content of Tabersonine in the imported seeds and its % recovery in each step. (b) Content of other bye-products in the seeds, their % recovery and value. (c) Copy of technical literature in support of (a) and (b). (d) Past production of Vinpocetinevis-avis Actual consumption of imported seeds for last 3 years duly certified by Central Excise Authorities. The case is deferred for 22.01.2015.			

125	**Case No.:108/3/82-ALC4/2014**	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00112/AM15/	RLA File :03/94/040/00908/AM14/	Lic.No/Date:0310767733 24.01.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

126	**Case No.:230/3/82-ALC4/2014**	Party Name:SWISS EXPORTS PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Approved**
	HQ File :01/82/050/00234/AM15/	RLA File :08/24/040/00474/AM14/	Lic.No/Date:0810128498 29.01.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 10/82 meeting date 12.11.2014, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Amoxicillin and Clavulanate Potassium Tablet USP 625 mg	1 kg	1	Potassium Clavulanate Diluted IP with Microcrystalline Cellulose (1:1)	300.90 mg/625 mg tablet

RA concerned may take further necessary action as per above decision of NC.

127	**Case No.:44/4/82-ALC4/2014**	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:3110062387	Defer

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	:01/82/050/00292/AM15/	:31/83/040/00199/AM14/	30.01.2014	Date:22.01.2015
	Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 22.01.2015.			

128	**Case No.:209/3/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00213/AM15/	RLA File :09/24/040/00540/AM14/	Lic.No/Date:0910059127 30.01.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/293/2014-PI(Norms) dated 26.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Capecitabine	1 kg	1.	2,3-Di-O-acetyl-5-deoxy-5-fluorocytidine	1.19
		2.	N-PentylChloroFormate	0.813
		3.	Methylene Chloride	4.20

RA may take appropriate action as per the decision of Norms Committee.

129	**Case No.:177/3/82-ALC4/2014**	Party Name:INDO AMINES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00181/AM15/	RLA File :03/94/040/00958/AM14/	Lic.No/Date:0310768616 30.01.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

130	**Case No.:223/3/82-ALC4/2014**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Defferedand Re-indexed**
	HQ File :01/82/050/00227/AM15/	RLA File :03/95/040/00867/AM14/	Lic.No/Date:0310768632 30.01.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

131	**Case No.:165/3/82-ALC4/2014**	Party Name:MANGALAM ORGANICS LIMITED.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00169/AM15/	RLA File :03/94/040/00448/AM14/	Lic.No/Date:0310768928 03.02.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

132	**Case No.:111/3/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/00115/AM15/	RLA File :09/24/040/00509/AM14/	Lic.No/Date:0910059150 03.02.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

133	**Case No.:149/3/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00153/AM15/	RLA File :05/24/040/00420/AM14/	Lic.No/Date:0510378413 05.02.2014	Defer Date:22.12.2014
	Decision : it was decided to call from the firm the complete technical details as per Appendix 33. The case was deferred for 22.01.2015.			

134	**Case No.:150/3/82-ALC4/2014**	Party Name:MACLEODS PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00154/AM15/	RLA File :03/95/040/00879/AM14/	Lic.No/Date:0310769509 06.02.2014	Defer Date:22.01.2015
	Decision : It was decided to call from the firm Copy of relevant DML for the export product. The case was deferred for 22.01.2015..			

135	**Case No.:8/3/82-ALC4/2014**	Party Name:ALEKHYA DRUGS PVT LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00012/AM15/	RLA File :09/24/040/00548/AM14/	Lic.No/Date:0910059218 07.02.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

136	**Case No.:10/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00014/AM15/	RLA File :09/24/040/00534/AM14/	Lic.No/Date:0910059227 07.02.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

137	**Case No.:59/3/82-ALC4/2014**	Party Name:ARENE LIFE SCIENCES LIMITED.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00063/AM15/	RLA File :09/24/040/00551/AM14/	Lic.No/Date:0910059222 07.02.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

138	**Case No.:151/3/82-ALC4/2014**	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2014	**Status: Approved**

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		22.12.2014	
HQ File :01/82/050/00155/AM15/	RLA File :03/94/040/01022/AM14/	Lic.No/Date:0310769755 07.02.2014	Defer Date:22.01.2015

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/155/2015-PI(Norms) dated January 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Amoxicillin and Clavulanate Potassium for Oral Suspension USP

S.NO.	Import Items	For export of 1000 No. **Pack**		
		75 ml	**100 ml**	**150 ml**
1	AmoxycillinTrihydrate	4.200	5.649	8.274
2	Clavulanate Potassium Syloid mix	2.3444	3.126	4.6888
3	Silicon Dioxide (Syloid AL-1FP) NF	1.500	2.00	3.00
4 to 7	Packing Materials	Relevant as per packing policy		

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:21/4/82-ALC4/2014	Party Name:KREATIVE ORGANICS (P) LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
HQ File :01/82/050/00269/AM15/	RLA File :09/24/040/00577/AM14/	Lic.No/Date:0910059237 11.02.2014	Defer Date:22.01.2015

Decision : In the light of written comments received from Department of Pharmaceuticals, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
GLIPIZIDE	1 kg	1.	5-Methyl Pyrazine-2-Carboxylic Acid	0.54
		2.	4-2-Amino Ethyl Benzene Sulfonamide	0.67
		3.	CyclohexylIsocyanate	0.97

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:166/3/82-ALC4/2014	Party Name:VIJAY PERFUMES PVT.LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
HQ File :01/82/050/00170/AM15/	RLA File :03/95/040/00916/AM14/	Lic.No/Date:0310770668 18.02.2014	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

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141	**Case No.:65/3/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00069/AM15/	RLA File :09/24/040/00595/AM14/	Lic.No/Date:0910059337 19.02.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

142	**Case No.:132/3/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00136/AM15/	RLA File :22/24/040/00088/AM14/	Lic.No/Date:2210014635 26.02.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

143	**Case No.:34/4/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00282/AM15/	RLA File :05/24/040/00455/AM14/	Lic.No/Date:0510380668 03.03.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

144	**Case No.:46/6/82-ALC4/2014**	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00448/AM15/	RLA File :03/95/040/00986/AM14/	Lic.No/Date:0310772962 04.03.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

145	**Case No.:33/6/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00435/AM15/	RLA File :03/94/040/00993/AM14/	Lic.No/Date:0310773117 05.03.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

146	**Case No.:34/6/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00436/AM15/	RLA File :03/94/040/00973/AM14/	Lic.No/Date:0310773112 05.03.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of			

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	Pharmaceuticals.

147	**Case No.:32/6/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00434/AM15/	RLA File :03/94/040/01104/AM14/	Lic.No/Date:0310774050 11.03.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

148	**Case No.:3/3/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Reject**
	HQ File :01/82/050/00007/AM15/	RLA File :04/24/040/00258/AM14/	Lic.No/Date:0410156078 11.03.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders			

149	**Case No.:30/3/82-ALC4/2014**	Party Name:BELCO PHARMA	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00034/AM15/	RLA File :05/23/040/00479/AM14/	Lic.No/Date:0510381658 12.03.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

150	**Case No.:11/9/82-ALC4/2014**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00808/AM15/	RLA File :09/24/040/00618/AM14/	Lic.No/Date:0910059558 13.03.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

151	**Case No.:56/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00304/AM15/	RLA File :22/24/040/00102/AM14/	Lic.No/Date:2210014691 14.03.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

152	**Case No.:57/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00305/AM15/	RLA File :22/24/040/00103/AM14/	Lic.No/Date:2210014692 14.03.2014	Defer Date:22.01.2015

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	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

153	**Case No.:58/4/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00306/AM15/	RLA File :22/24/040/00100/AM14/	Lic.No/Date:2210014694 14.03.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

154	**Case No.:42/4/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00290/AM15/	RLA File :05/24/040/00480/AM14/	Lic.No/Date:0510382032 18.03.2014	Defer Date:22.01.2015
	Decision : It was decided to call from the firm copy of DML (Drug Manufacturing Licence), and copy of Master Batch Formula duly authenticated by Quality Control Incharge. The case was deferred for 22.01.2015.			

155	**Case No.:43/24/82-ALC4/2013**	Party Name:THINQ PHARMA-CRO LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01242/AM14/	RLA File :03/95/040/00987/AM14/	Lic.No/Date:0310774773 18.03.2014	Defer Date:22.01.2015
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 22.01.2015.			

156	**Case No.:124/6/82-ALC4/2014**	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00526/AM15/	RLA File :05/24/040/00467/AM14/	Lic.No/Date:0510382042 18.03.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

157	**Case No.:15/6/82-ALC4/2014**	Party Name:KOPRAN LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00417/AM15/	RLA File :03/94/040/01159/AM14/	Lic.No/Date:0310775957 26.03.2014	Defer Date:22.01.2015
	Decision : It was decided to remind the firm to furnish complete technical details as per Appendix 33. The case was deferred for 22.01.2015.			

158	**Case No.:116/6/82-ALC4/2014**	Party Name:PARENTERAL DRUGS (INDIA) LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/00518/AM15/	RLA File :56/24/040/00053/AM14/	Lic.No/Date:5610003946 26.03.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

159	**Case No.:127/6/82-ALC4/2014**	Party Name:CATAPHARMA CHEMICALS PVT. LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00529/AM15/	RLA File :31/83/040/00232/AM14/	Lic.No/Date:3110063312 28.03.2014	Defer Date:22.01.2015
	Decision : It was decided to call from the firm COA of import item from the foreign supplier for the relevant consignment . The case was deferred for 22.01.2015			

160	**Case No.:60/6/82-ALC4/2014**	Party Name:UNIMAX CHEMICALS PVT LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00462/AM15/	RLA File :03/95/040/01035/AM14/	Lic.No/Date:0310776326 28.03.2014	Defer Date:22.01.2015
	Decision : It was decided to remind the firm the following technical details: i) Copy of certificate of Analysis of Imported Azithromycin Dihydrate IP grade on Actual content basis vis-avis specifications under Indian Pharmacopia. ii) A similar COA of the Export Product vis-avis the specifications laid down in USP -36 iii) Justification / Reasons for Reprocessing. The case was deferred for 22.01.2015.			

161	**Case No.:83/5/82-ALC4/2014**	Party Name:VEGESNA LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00400/AM15/	RLA File :09/24/040/00666/AM14/	Lic.No/Date:0910059688 01.04.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

162	**Case No.:35/6/82-ALC4/2014**	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00437/AM15/	RLA File :03/94/040/00914/AM14/	Lic.No/Date:0310776774 02.04.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

163	**Case No.:51/6/82-ALC4/2014**	Party Name:PERFECT INDUSTRIES PRIVATE LIMITED.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00453/AM15/	RLA File :03/95/040/01054/AM14/	Lic.No/Date:0310776759 02.04.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

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164	**Case No.:50/6/82-ALC4/2014**	Party Name:V& V PHARMA INDUSTRIES	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00452/AM15/	RLA File :03/95/040/01061/AM14/	Lic.No/Date:0310776760 02.04.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

165	**Case No.:147/6/82-ALC4/2014**	Party Name:R L FINE CHEM	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00549/AM15/	RLA File :07/24/040/00489/AM14/	Lic.No/Date:0710103377 03.04.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 1/82 dated 04.04.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Nortriptyline HCL BP/USP	1 kg	1	1,Bromo 3 Chloro Propane	0.96
		2	Tetra Hydro Furan	0.71
		3	Ethyl ChloroFormate	0.46

RA may take appropriate action as per the decision of Norms Committee.

166	**Case No.:137/6/82-ALC4/2014**	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00539/AM15/	RLA File :07/24/040/00490/AM14/	Lic.No/Date:0710103378 03.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/314/2013-PI(Norms) dated 13.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
DOTHIEPIN HCL	1 kg	1.	1 BROMO 3 CHLORO PROPANE	0.92
		2.	TETRA HYDRO FURAN	0.50
		3.	ACETONE	Not required in the process
		4.	THIOPHENOL	0.65

RA may take appropriate action as per the decision of Norms Committee.

167	**Case No.:20/6/82-ALC4/2014**	Party Name:ADISHANK CHEMICALS PVT.LTD.	Meet No/Date:14/82-ALC4/2014	**Status:Deffered and Re-indexed**

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			22.12.2014	
	HQ File :01/82/050/00422/AM15/	RLA File :03/94/040/01140/AM14/	Lic.No/Date:0310777786 09.04.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

168	**Case No.:156/6/82-ALC4/2014**	Party Name:P.D. NAVKAR BIO-CHEM PVT.LTD,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00558/AM15/	RLA File :07/24/040/00483/AM14/	Lic.No/Date:0710103670 23.04.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC..			

169	**Case No.:183/6/82-ALC4/2014**	Party Name:TIDE INDUSTRIES	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00585/AM15/	RLA File :34/24/040/00005/AM15/	Lic.No/Date:3410039854 23.04.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

170	**Case No.:10/9/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00807/AM15/	RLA File :09/24/040/00047/AM15/	Lic.No/Date:0910059875 25.04.2014	Defer Date:

Decision : In the light of written comments received from department of Pharmaceuticals and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Ceftibuten	1 kg	1	3-METHYL-2-BUTEN-1-OL	3.114
		2	ACETONE	1.51
		3	ACETONITRILE	10.62
		4	ACTIVATED CARBON	0.200
		5	DIMETHYL FORMAMIDE	4.38
		6	GHYH[7-PHENYLACETAMIDE-3-HYDROXY-3-CEPHEM-4-CARBOXYLIC ACID DIPHENYLMETHYL ESTER]	2.977
		7	ISO PROPYL ALCOHOL	14.16

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		8	METHANESULFONIC ACID	0.913
		9	METHANE SULFONYL CHLORIDE	0.968
		10	METHANOL	24.81
		11	METHYL 4-CHLORO ACETOACETATE	1.661
		12	METHYL-3-METHOXYACRYLATE	1.620
		13	METHYLENE CHLORIDE	108.00
		14	SODIUM BOROHYDRIDE	0.344
		15	TRIETHYLAMINE [TEA]	3.214

RA may take appropriate action as per the decision of Norms Committee.

171	**Case No.:51/10/82-ALC4/2014**	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00965/AM15/	RLA File :09/24/040/00039/AM15/	Lic.No/Date:0910059887 28.04.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/138/2011/Ch II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
DANTUFF-C (CLIMBAZOLE)	1 kg	1.	CHLORO ETHER KETONE or (1,CHLORO,(4-CHLOROPHENOXY 3,3-DIMETHYL 2-BUTANONE)	1.110 Kg
		2.	IMIDAZOLE	0.289 Kg
		3.	POTASSIUM CARBONATE	0.600 Kg

RA may take appropriate action as per the decision of Norms Committee.

172	**Case No.:237/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00639/AM15/	RLA File :17/24/040/00002/AM15/	Lic.No/Date:1710005803 05.05.2014	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC

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173	**Case No.:9/9/82-ALC4/2014**	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00806/AM15/	RLA File :09/24/040/00036/AM15/	Lic.No/Date:0910060006 07.05.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

174	**Case No.:236/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00638/AM15/	RLA File :17/24/040/00007/AM15/	Lic.No/Date:1710005806 08.05.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

175	**Case No.:240/6/82-ALC4/2014**	Party Name:MICRO LABS LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00642/AM15/	RLA File :07/21/040/00092/AM15/	Lic.No/Date:0710103970 08.05.2014	Defer Date:
	Decision :Committee considered the case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

176	**Case No.:238/6/82-ALC4/2014**	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00640/AM15/	RLA File :17/24/040/00008/AM15/	Lic.No/Date:1710005810 09.05.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

177	**Case No.:88/6/82-ALC4/2014**	Party Name:UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00490/AM15/	RLA File :03/95/040/00033/AM15/	Lic.No/Date:0310782129 20.05.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

178	**Case No.:17/9/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00814/AM15/	RLA File :09/24/040/00093/AM15/	Lic.No/Date:0910060176 22.05.2014	Defer Date:22.01.2015

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Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/225/2014-PI(Norms) dated 02.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Lamivudine.	1 kg	1.	Glyoxalic Acid 50%	1.738
		2.	2,5-Dihydroxy, 1,4-Dithiane	0.739
		3.	Acetone	0.39
		4.	Activated Carbon	0.100
		5.	Cyclohexane	1.781
		6.	Cytosine	0.955
		7	Dimethyl Formamide	0.41
		8	HexamethylDisilazane	1.89
		9	Methanol	1.235
		10	Methylene Chloride	10.43
		11	Sodium Borohydride	0.48
		12	Triethylamine	2.00
		13	Steam/Thermal Coal	As per fuel policy.

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	RA may take appropriate action as per the decision of Norms Committee.

179	**Case No.:223/6/82-ALC4/2014**	Party Name:ANUH PHARMA LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00625/AM15/	RLA File :03/94/040/00149/AM15/	Lic.No/Date:0310783471 29.05.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

180	**Case No.:86/8/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00750/AM15/	RLA File :03/94/040/00160/AM15/	Lic.No/Date:0310783793 30.05.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

181	**Case No.:165/6/82-ALC4/2014**	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

182	**Case No.:228/6/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00630/AM15/	RLA File :22/24/040/00017/AM15/	Lic.No/Date:2210014962 05.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

183	**Case No.:69/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00471/AM15/	RLA File :03/95/040/00041/AM15/	Lic.No/Date:0310784601 06.06.2014	Defer Date:22.01.2015
	Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 22.12.2014.			

184	**Case No.:90/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00492/AM15/	RLA File :03/95/040/00075/AM15/	Lic.No/Date:0310784592 06.06.2014	Defer Date:22.01.2015

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	Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 22.12.2014.

185	**Case No.:92/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00494/AM15/	RLA File :03/95/040/00072/AM15/	Lic.No/Date:0310784695 06.06.2014	Defer Date:22.01.2015
	Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 22.12.2014.			

186	**Case No.:96/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00498/AM15/	RLA File :03/95/040/00071/AM15/	Lic.No/Date:0310784633 06.06.2014	Defer Date:22.01.2015
	Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 22.12.2014.			

187	**Case No.:98/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00500/AM15/	RLA File :03/95/040/00074/AM15/	Lic.No/Date:0310784664 06.06.2014	Defer Date:22.01.2015
	Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 22.12.2014.			

188	**Case No.:100/6/82-ALC4/2014**	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00502/AM15/	RLA File :03/95/040/00073/AM15/	Lic.No/Date:0310784657 06.06.2014	Defer Date:22.01.2015
	Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 22.12.2014.			

189	**Case No.:150/6/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00552/AM15/	RLA File :05/23/040/00099/AM15/	Lic.No/Date:0510388492 09.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

190	**Case No.:153/6/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0510388491	Defer

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	:01/82/050/00555/AM15/	:05/23/040/00098/AM15/	09.06.2014	Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

191	**Case No.:67/9/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00864/AM15/	RLA File :05/23/040/00101/AM15/	Lic.No/Date:0510388394 09.06.2014	Defer Date:22.01.2015
	Decision : It was decided to call from the firm copy of DML (Drug Manufacturing Licence)for the export products and copy of Master Batch Formula duly authenticated by Quality Control Incharge. The case was deferred for 22.01.2015.			

192	**Case No.:148/6/82-ALC4/2014**	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00550/AM15/	RLA File :05/24/040/00070/AM15/	Lic.No/Date:0510388412 09.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

193	**Case No.:22/8/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Reject**
	HQ File :01/82/050/00686/AM15/	RLA File :09/24/040/00146/AM15/	Lic.No/Date:0910060438 13.06.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

194	**Case No.:151/6/82-ALC4/2014**	Party Name:INDO PHYTO CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00553/AM15/	RLA File :05/23/040/00107/AM15/	Lic.No/Date:0510388672 13.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

195	**Case No.:166/6/82-ALC4/2014**	Party Name:KORES (INDIA) LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00568/AM15/	RLA File :31/83/040/00033/AM15/	Lic.No/Date:3110064371 13.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

196	**Case No.:61/4/82-ALC4/2014**	Party Name:V& V PHARMA INDUSTRIES	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/00309/AM15/	RLA File :03/95/040/00190/AM15/	Lic.No/Date:0310785305 13.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

197	**Case No.:152/6/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00554/AM15/	RLA File :05/24/040/00133/AM15/	Lic.No/Date:0510388704 16.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

198	**Case No.:164/6/82-ALC4/2014**	Party Name:VDH CHEM TECH PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00566/AM15/	RLA File :05/24/040/00085/AM15/	Lic.No/Date:0510388792 18.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

199	**Case No.:142/6/82-ALC4/2014**	Party Name:DHANUKALABORATORIES LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Defferedand Re-indexed**
	HQ File :01/82/050/00544/AM15/	RLA File :05/23/040/00105/AM15/	Lic.No/Date:0510388965 20.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

200	**Case No.:64/4/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00312/AM15/	RLA File :09/24/040/00154/AM15/	Lic.No/Date:0910060520 23.06.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
MEROPENEM FOR INJECTION (MEROPENEM STERILE)	1 kg	1.	MeropenemTrihydrate (Non-sterile)	0.987
		2.	Carbon Enoanticormos(Activated Carbon)	0.049
		3.	Acetone	2.50

		4.	Methanol	0.096

RA may take appropriate action as per the decision of Norms Committee.

201	**Case No.:71/9/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00868/AM15/	RLA File :03/94/040/00249/AM15/	Lic.No/Date:0310785955 24.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

202	**Case No.:83/9/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00880/AM15/	RLA File :03/94/040/00223/AM15/	Lic.No/Date:0310785911 24.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/591/2013-PI(Norms) dated 24.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowedkg/kg
HYDROXY CHLOROQUINE SULPHATE	1 kg	1.	Acetobutyrolactone (ABL) -	1.4538
		2.	2-Ethylamino-Ethanol(Mono Ethyl Ethanolamine) -	1.8463
		3.	Ethoxy Methylene Malonic Acid Ester [EMME] -	1.1481
		4.	Metachloro Aniline -	0.6756
		5.	S.B. Toluene -	1.6799
		6.	Methanol -	3.48
		7.	Iso Propyl Alcohol -	1.49
		8.	Methylene Chloride (Methylene Di Chloride) -	5.18

RA may take appropriate action as per the decision of Norms Committee.

203	**Case No.:85/9/82-ALC4/2014**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00882/AM15/	RLA File :03/94/040/00178/AM15/	Lic.No/Date:0310786049 26.06.2014	Defer Date:22.01.2015
	Decision : was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

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204	**Case No.:74/9/82-ALC4/2014**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00871/AM15/	RLA File :03/94/040/00277/AM15/	Lic.No/Date:0310786144 27.06.2014	Defer Date:22.01.2015
	Decision : was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

205	**Case No.:69/4/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00317/AM15/	RLA File :09/24/040/00175/AM15/	Lic.No/Date:0910060550 27.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

206	**Case No.:73/9/82-ALC4/2014**	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00870/AM15/	RLA File :03/94/040/00755/AM14/	Lic.No/Date:0310786181 30.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015s for comments of Petrochemicals Division of Department of Chemicals and Petrochemicals.			

207	**Case No.:210/6/82-ALC4/2014**	Party Name:WEXFORD LABORATORIES P LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00612/AM15/	RLA File :07/24/040/00105/AM15/	Lic.No/Date:0710105465 30.06.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

208	**Case No.:63/9/82-ALC4/2014**	Party Name:CORAL LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00860/AM15/	RLA File :03/94/040/00177/AM15/	Lic.No/Date:0310786480 07.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

209	**Case No.:59/9/82-ALC4/2014**	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00856/AM15/	RLA File :03/94/040/00305/AM15/	Lic.No/Date:0310786553 08.07.2014	Defer Date:22.01.2015

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	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

210	**Case No.:204/6/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00606/AM15/	RLA File :05/24/040/00192/AM14/	Lic.No/Date:0510389448 08.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

211	**Case No.:211/6/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00613/AM15/	RLA File :05/24/040/00191/AM14/	Lic.No/Date:0510389447 08.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

212	**Case No.:64/9/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00861/AM15/	RLA File :03/94/040/00199/AM15/	Lic.No/Date:0310786631 09.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

213	**Case No.:26/9/82-ALC4/2014**	Party Name:ALMELO PVT LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00823/AM15/	RLA File :09/24/040/00188/AM15/	Lic.No/Date:0910060660 11.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

214	**Case No.:88/9/82-ALC4/2014**	Party Name:MAC CHEM PRODUCTS (INDIA) PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00885/AM15/	RLA File :03/95/040/00302/AM15/	Lic.No/Date:0310786782 14.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

215	**Case No.:108/9/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00905/AM15/	RLA File :22/24/040/00083/AM14/	Lic.No/Date:2210015019 15.07.2014	Defer Date:22.01.2015

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	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

216	**Case No.:87/9/82-ALC4/2014**	Party Name:UNIJULES LIFE SCIENCES LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00884/AM15/	RLA File :03/95/040/00324/AM15/	Lic.No/Date:0310786843 15.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

217	**Case No.:1/6/82-ALC4/2014**	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00403/AM15/	RLA File :04/24/040/00061/AM15/	Lic.No/Date:0410159021 18.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

218	**Case No.:79/9/82-ALC4/2014**	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00876/AM15/	RLA File :03/95/040/00337/AM15/	Lic.No/Date:0310787073 18.07.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

219	**Case No.:98/9/82-ALC4/2014**	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00895/AM15/	RLA File :03/94/040/00110/AM15/	Lic.No/Date:0310787172 22.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

220	**Case No.:18/9/82-ALC4/2014**	Party Name:BIOLOGICAL E LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00815/AM15/	RLA File :09/24/040/00197/AM15/	Lic.No/Date:0910060702 22.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Biotechnology.			

221	**Case No.:24/9/82-ALC4/2014**	Party Name:BRUNDAVAN LABORATORIES PRIVATE LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00821/AM15/	RLA File :09/24/040/00104/AM15/	Lic.No/Date:0910060703 22.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of			

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	Pharmaceuticals.			

222	**Case No.:25/9/82-ALC4/2014**	Party Name:DIVIS PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00822/AM15/	RLA File :09/24/040/00194/AM15/	Lic.No/Date:0910060700 22.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

223	**Case No.:78/9/82-ALC4/2014**	Party Name:PACE PHARMATECH PVT.LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00875/AM15/	RLA File :03/95/040/00347/AM15/	Lic.No/Date:0310787160 22.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

224	**Case No.:107/9/82-ALC4/2014**	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00904/AM15/	RLA File :22/24/040/00033/AM15/	Lic.No/Date:2210015039 23.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

225	**Case No.:100/9/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00897/AM15/	RLA File :03/94/040/00301/AM15/	Lic.No/Date:0310787333 25.07.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

226	**Case No.:7/6/82-ALC4/2014**	Party Name:AARTI DRUGS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00409/AM15/	RLA File :03/94/040/00321/AM15/	Lic.No/Date:0310787378 28.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

227	**Case No.:48/9/82-ALC4/2014**	Party Name:ALCHYMARS ICM SM PRIVATE	Meet No/Date:14/82-ALC4/2014	**Status:Deffered and Re-indexed**

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Directorate General of Foreign Trade
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		LIMITED	22.12.2014	
	HQ File :01/82/050/00845/AM15/	RLA File :04/24/040/00062/AM15/	Lic.No/Date:0410159110 28.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

228	**Case No.:32/9/82-ALC4/2014**	Party Name:CHEMCON SPECIALITY CHEMICALS P LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00829/AM15/	RLA File :34/24/040/00102/AM15/	Lic.No/Date:3410040406 28.07.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

229	**Case No.:8/6/82-ALC4/2014**	Party Name:V& V PHARMA INDUSTRIES	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00410/AM15/	RLA File :03/95/040/00331/AM15/	Lic.No/Date:0310787382 28.07.2014	Defer Date:22.12.2014
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

230	**Case No.:30/9/82-ALC4/2014**	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00827/AM15/	RLA File :04/24/040/00033/AM15/	Lic.No/Date:0410159122 30.07.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

231	**Case No.:20/9/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00817/AM15/	RLA File :09/24/040/00202/AM15/	Lic.No/Date:0910060790 01.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

232	**Case No.:58/9/82-ALC4/2014**	Party Name:G AMPHRAY LABORATORIES,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00855/AM15/	RLA File :03/94/040/00171/AM15/	Lic.No/Date:0310787536 01.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

233	**Case No.:49/9/82-ALC4/2014**	Party Name:SANMAR SPECIALITY CHEMICALS	Meet No/Date:14/82-ALC4/2014	**Status:Deffered and Re-indexed**

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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

		LIMITED,	22.12.2014	
	HQ File :01/82/050/00846/AM15/	RLA File :04/24/040/00106/AM15/	Lic.No/Date:0410159125 01.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

	Case No.:29/9/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00826/AM15/	RLA File :04/24/040/00117/AM15/	Lic.No/Date:0410159129 01.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/369/2013-PI(Norms) dated 11.09.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

234 **Export Product**

PAROXETINE TABLETS

S.NO.	Import Items	For export of 1 Million**Tablets** (Quantity in kg)		
		10 mg Tablets	**20 mg Tablets**	**30 mg Tablets**
1	PAROXETINE HCL	11.10	22.20	33.30

RA concerned may take further necessary action as per above decision of NC

235	**Case No.:31/9/82-ALC4/2014**	Party Name:AMBERNATH ORGANICS PVT. LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00828/AM15/	RLA File :03/94/040/00074/AM15/	Lic.No/Date:0310787610 04.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

236	**Case No.:10/6/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00412/AM15/	RLA File :09/24/040/00204/AM15/	Lic.No/Date:0910060796 04.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

237	**Case No.:15/9/82-ALC4/2014**	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00812/AM15/	RLA File :09/24/040/00203/AM15/	Lic.No/Date:0910060793 04.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of			

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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

	Pharmaceuticals.

238	**Case No.:14/9/82-ALC4/2014**	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00811/AM15/	RLA File :09/24/040/00219/AM15/	Lic.No/Date:0910060797 04.08.2014	Defer Date:22.01.2015
	Decision : It was decided to call from the firm to furnish Central Excise Data and also Batch Log Sheet for last 5 batches . The case was deferred for 22.01.2015			

239	**Case No.:44/9/82-ALC4/2014**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00841/AM15/	RLA File :08/24/040/00173/AM15/	Lic.No/Date:0810132883 04.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

240	**Case No.:12/6/82-ALC4/2014**	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00414/AM15/	RLA File :52/24/040/00025/AM15/	Lic.No/Date:5210041180 05.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

241	**Case No.:27/9/82-ALC4/2014**	Party Name:GRANULES INDIA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00824/AM15/	RLA File :09/24/040/00217/AM15/	Lic.No/Date:0910060816 06.08.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 8/82 meeting dated 24.05.2011 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Compresso GEM 70 (Gemfibrozil Granules DC 70%)	1 Kg.	1.	Gemfibrozil	0.707 kg
		2.	Maize Starch	0.1485 kg
		3.	Povidone K-30	0.0270 kg
		4.	Sodium Starch Glycollate	0.030 kg
		5.	Sodium Lauryl Sulphate	0.00150 kg
		6.	Starch Pregelatinised	0.083 kg
		7.	Stearic Acid	0.0100 kg

RA concerned may take further necessary action as per above decision of NC.

242	**Case No.:94/9/82-ALC4/2014**	Party Name:MANGALAM DRUGS & ORGANICS	Meet No/Date:14/82-ALC4/2014	**Status: Approved**

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
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Udyog Bhawan, New Delhi

		LIMITED	22.12.2014	
	HQ File :01/82/050/00891/AM15/	RLA File :03/95/040/00344/AM15/	Lic.No/Date:0310787716 06.08.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 7/82 meeting dated 27.06.2013 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumefantrine	1kg	1	2,7-Dichloro-A-(Dibutylamino) Methyl-9H-Fluorene-4-Methanol (DBA)	0.974 kg
		2.	4-Chlrorobenzadehyde	0.3478 kg

RA may take appropriate action as per the decision of Norms Committee.

243	**Case No.:105/9/82-ALC4/2014**	Party Name:SCOTT-EDIL PHARMACIA LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00902/AM15/	RLA File :22/24/040/00035/AM15/	Lic.No/Date:2210015058 07.08.2014	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

244	**Case No.:53/9/82-ALC4/2014**	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00850/AM15/	RLA File :34/24/040/00111/AM15/	Lic.No/Date:3410040436 11.08.2014	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.

245	**Case No.:8/9/82-ALC4/2014**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00805/AM15/	RLA File :05/24/040/00202/AM15/	Lic.No/Date:0510390250 11.08.2014	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

246	**Case No.:7/9/82-ALC4/2014**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00804/AM15/	RLA File :05/24/040/00213/AM15/	Lic.No/Date:0510390257 11.08.2014	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

247	**Case No.:93/9/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:14/82-ALC4/2014	**Status:Deffered and Re-indexed**

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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

			22.12.2014	
	HQ File :01/82/050/00890/AM15/	RLA File :03/95/040/00412/AM15/	Lic.No/Date:0310787910 11.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

248	**Case No.:23/9/82-ALC4/2014**	Party Name:BIO-TECH OPHTHALMICS PVT. LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00820/AM15/	RLA File :08/24/040/00176/AM15/	Lic.No/Date:0810132955 12.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

249	**Case No.:50/9/82-ALC4/2014**	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00847/AM15/	RLA File :04/24/040/00078/AM15/	Lic.No/Date:0410159215 12.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

250	**Case No.:21/9/82-ALC4/2014**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00818/AM15/	RLA File :13/24/040/00020/AM15/	Lic.No/Date:1310047575 12.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

251	**Case No.:28/9/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Reject**
	HQ File :01/82/050/00825/AM15/	RLA File :04/24/040/00123/AM15/	Lic.No/Date:0410159219 13.08.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

252	**Case No.:51/9/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Reject**
	HQ File :01/82/050/00848/AM15/	RLA File :04/24/040/00124/AM15/	Lic.No/Date:0410159220 13.08.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

253	**Case No.:46/9/82-ALC4/2014**	Party Name:ADCOCK	Meet No/Date:14/82-	**Status:**

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Udyog Bhawan, New Delhi

		INGRAM LTD,	ALC4/2014 22.12.2014	**approved**
	HQ File :01/82/050/00843/AM15/	RLA File :07/24/040/00172/AM15/	Lic.No/Date:0710106458 19.08.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 30/82 meeting dated 07.02.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Norflex 100 mg tablets (Orphenadrine 100 mg+ Lactose 167 mg_Aerosol 200-8 mg Ethyl Cellulose 20 mg)	1 tablet	1.	Orphenadrine Citrate BP/EP/USP/PH. EUR	102.0 mg
		2.	Lactose USP/NF/BP/EP/PH. EUR	167.0 mg
		3.	Aerosol BP/EP/USP/PH.EUR	8.0 mg
		4.	Ehtyl Cellulose N 100-BP/EP/USP/Ph. EUR	20.0 mg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:61/9/82-ALC4/2014	Party Name:CONCORD BIOTECH LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
254	HQ File :01/82/050/00858/AM15/	RLA File :08/24/040/00186/AM15/	Lic.No/Date:0810133062 20.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.:37/9/82-ALC4/2014	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
255	HQ File :01/82/050/00834/AM15/	RLA File :05/23/040/00198/AM15/	Lic.No/Date:0510390634 21.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.:41/9/82-ALC4/2014	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
256	HQ File :01/82/050/00838/AM15/	RLA File :05/24/040/00217/AM15/	Lic.No/Date:0510390638 21.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

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Udyog Bhawan, New Delhi

257	**Case No.:52/9/82-ALC4/2014**	Party Name:UNILINK PHARMA PVT LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00849/AM15/	RLA File :04/24/040/00111/AM15/	Lic.No/Date:0410159266 21.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

258	**Case No.:38/9/82-ALC4/2014**	Party Name:INDOPHYTOCHEM PHARMACEUTICALS	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Defferedand Re-indexed**
	HQ File :01/82/050/00835/AM15/	RLA File :05/23/040/00209/AM15/	Lic.No/Date:0510390704 22.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

259	**Case No.:35/9/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00832/AM15/	RLA File :08/24/040/00203/AM15/	Lic.No/Date:0810133097 25.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

260	**Case No.:36/9/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00833/AM15/	RLA File :08/24/040/00202/AM15/	Lic.No/Date:0810133096 25.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

261	**Case No.:89/9/82-ALC4/2014**	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00886/AM15/	RLA File :07/24/040/00179/AM15/	Lic.No/Date:0710106502 25.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

262	**Case No.:109/9/82-ALC4/2014**	Party Name:VENUS REMEDIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00906/AM15/	RLA File :22/24/040/00048/AM15/	Lic.No/Date:2210015065 25.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

263	**Case No.:42/9/82-ALC4/2014**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00839/AM15/	RLA File :08/24/040/00197/AM15/	Lic.No/Date:0810133103 26.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

264	**Case No.:45/9/82-ALC4/2014**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00842/AM15/	RLA File :08/24/040/00196/AM15/	Lic.No/Date:0810133099 26.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

265

Case No.:1/7/82-ALC4/2014	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
HQ File :01/82/050/00645/AM15/	RLA File :09/24/040/00261/AM15/	Lic.No/Date:0910060890 26.08.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 20/82 meeting dated 16.01.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Thioester	Kg	1.	ethyl-(Z)-2-hydroxylamino-2-(2-aminthiazole-4-y) acetate (EHATA)	1.155
		2.	Methylene Chloride	1.94
		3.	Acetone	1.94
		4.	Triphenyl Phosphine	0.60
		5.	MBTS	1.157

A may take appropriate action as per the decision of Norms Committee

266	**Case No.:84/9/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00881/AM15/	RLA File :05/23/040/00221/AM15/	Lic.No/Date:0510390763 26.08.2014	Defer Date:
	Decision : In the light of earlier decision taken by NC in its 18/82 meeting dated 19.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

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Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefixime USP/IP/BP	Kg	1.	7-Phenylacetamideo -3-Chloromethyl Cephalosporanic Acid Para Methoxy Benzyl Ester (GCLE)	1.555
		2.	ACETONE	1.18
		3.	Dichloromethane	4.98
		4.	METHANOL	6.16
		5.	ACTIVATED CARBON	0.100
		6.	MICA ESTER	1.112

A may take appropriate action as per the decision of Norms Committee

	Case No.:2/7/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
267	HQ File :01/82/050/00646/AM15/	RLA File :09/24/040/00263/AM15/	Lic.No/Date:0910060892 26.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.:43/9/82-ALC4/2014	Party Name:SARV BIO LABS PVT.LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
268	HQ File :01/82/050/00840/AM15/	RLA File :05/24/040/00203/AM15/	Lic.No/Date:0510390783 27.08.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.:60/9/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
269	HQ File :01/82/050/00857/AM15/	RLA File :05/23/040/00217/AM15/	Lic.No/Date:0510390923 02.09.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

	Case No.:76/9/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
270	HQ File :01/82/050/00873/AM15/	RLA File :05/23/040/00220/AM15/	Lic.No/Date:0510390922 02.09.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

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Udyog Bhawan, New Delhi

271	**Case No.:3/7/82-ALC4/2014**	Party Name:S V CHEM INTERMEDIATES P LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00647/AM15/	RLA File :04/24/040/00139/AM15/	Lic.No/Date:0410159328 02.09.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of C&PC.			

272	**Case No.:5/7/82-ALC4/2014**	Party Name:THEMIS PHARMACEUTICALS(PROP.CHEMOSYN LTD.)	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00649/AM15/	RLA File :08/24/040/00177/AM15/	Lic.No/Date:0810133217 03.09.2014	Defer Date:

Decision : : Committee consider the case as per agenda and in consultation with technical authority present in the meeting , it was decided to ratify norms under Para 4.7 of HBP v1 as per SION with 1% wastage as per details given below or as applied by the firm, whichever is less:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
PARACETAMOL DIRECT COMPRESSABLE GRADE CONTAINING90% PARACETAMOL	1 kg	1.	PARACETAMOL POWDER DRUG	0.909 kg/kg

RA concerned may take further necessary action as per above decision of NC.

273	**Case No.:75/9/82-ALC4/2014**	Party Name:NEUTEC HEALTHCARE (P) LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00872/AM15/	RLA File :05/24/040/00235/AM15/	Lic.No/Date:0510390973 04.09.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

274	**Case No.:55/9/82-ALC4/2014**	Party Name:CONCORD BIOTECH LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00852/AM15/	RLA File :08/24/040/00216/AM15/	Lic.No/Date:0810133285 10.09.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

275	**Case No.:95/9/82-ALC4/2014**	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: approved**
	HQ File :01/82/050/00892/AM15/	RLA File :05/23/040/00246/AM15/	Lic.No/Date:0510391100 11.09.2014	Defer Date:
	Decision : In the light of earlier decision taken in its meeting No. 9/82 meeting dated 20.10.2014, it was			

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Misoprostol Tablets	1 kg	2.	Misoprostol	204.0 mg/200mg tablet

RA concerned may take further necessary action as per above decision of NC.

	Case No.:1/9/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status: Approved**
	HQ File :01/82/050/00798/AM15/	RLA File :09/24/040/00329/AM15/	Lic.No/Date:0910061043 29.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/283/2014-PI(Norms) dated October 2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
276	RAMIPRIL	1 Kg.	1.	(S,S,S)- 2-Azabicyclo(3,3,0)-Octane-Carboxylic Acid Bezylester HCL (BAOCH Intermediate)	0.83
			2.	1,3-Dicyclo Hexyl Carbodiimide	0.858
			3.	Activated Carbon)	0.054
			4.	ECPP-Alanine (1-N-(S)-Ethoxycarbonyl-3-Phenyl-Propyl-L-Alanine)	0.98
			5.	Triethylamine	0.767
			6.	Di Isopropyl Ether (Iso Propyl Ether)	2.62
			7.	Methanol (Methyl Alcohol)	3.32
			8.	Methylene Chloride	1.65

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:2/9/82-ALC4/2014	Party Name:PERKIN LABORATORIES	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
277	HQ File :01/82/050/00799/AM15/	RLA File :09/24/040/00358/AM15/	Lic.No/Date:0910061044 29.09.2014	Defer Date:22.01.2015

Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.

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278	**Case No.:5/9/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00802/AM15/	RLA File :09/24/040/00362/AM15/	Lic.No/Date:0910061060 07.10.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

279	**Case No.:103/9/82-ALC4/2014**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00900/AM15/	RLA File :09/24/040/00365/AM15/	Lic.No/Date:0910061074 09.10.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

280	**Case No.:104/9/82-ALC4/2014**	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00901/AM15/	RLA File :09/24/040/00319/AM15/	Lic.No/Date:0910061076 10.10.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

281	**Case No.:111/9/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00908/AM15/	RLA File :09/24/040/00346/AM15/	Lic.No/Date:0910061084 13.10.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

282	**Case No.:113/9/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00910/AM15/	RLA File :09/24/040/00370/AM15/	Lic.No/Date:0910061093 15.10.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

283	**Case No.:114/9/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00911/AM15/	RLA File :09/24/040/00386/AM15/	Lic.No/Date:0910061094 15.10.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

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284	**Case No.:115/9/82-ALC4/2014**	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00912/AM15/	RLA File :09/24/040/00376/AM15/	Lic.No/Date:0910061106 16.10.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

285	**Case No.:117/9/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00914/AM15/	RLA File :09/24/040/00374/AM15/	Lic.No/Date:0910061119 17.10.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

286	**Case No.:83/10/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2014 22.12.2014	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00997/AM15/	RLA File :09/24/040/00402/AM15/	Lic.No/Date:0910061139 27.10.2014	Defer Date:22.01.2015
	Decision : It was decided to defer the case for 22.01.2015 for comments of Department of Pharmaceuticals.			

Date:18.12.2014
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade

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